

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) During the Calendar year 1967, 17,422 cases relating to IPC were reported in the Union Territory of Delhi, as compared to 16,934 cases in 1966.

(b) Murders	.. 65
Kidnapping (including abduction).	.. 261
Stabbing	.. 158

(c) (i) Whenever there is apprehension of breach of peace, preventive action is resorted to under the various provisions of law.

(ii) The crime situation is being constantly reviewed by the Administration and suitable measures are taken from time to time to keep the situation under control.

(iii) Recently a number of schemes have been sanctioned for the purpose of modernising the Delhi Police by providing better communication facilities and scientific aids to investigation of crime and these measures are expected to bring about considerable improvement in the crime situation.

#### Statehood for Himachal Pradesh

\*251. SHRI PREM CHAND VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Himachal Pradesh Assembly have unanimously passed a resolution demanding full statehood for the Union Territory of Himachal Pradesh and whether the resolution has been received by Government; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) Government do not propose at present to alter the existing status of this Union territory.

#### Political Prisoners

\*252. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision to improve the prevailing rules and regulations pertaining to the treatment of political prisoners in the country; and

(b) if not, the reasons for not taking a decision in spite of the public opinion in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) and (b). 'Jails' being a State subject, the classification of prisoners including those arrested and convicted in connection with the mass movements and their treatment in jails is the responsibility of the State Governments. The Jail rules of most of the States do not provide for a separate classification for the political prisoners.

However, in 1964 while considering the recommendations of the All India Jail Manual Committee, the Central Government had recommended to the State Governments that political prisoners may be kept separately from the normal convicts but amongst themselves they may be sub-divided into three divisions on a basis similar to that for other convicts.

#### Industrial Projects in Goa

\*253. SHRI DHIRESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item appearing in the "Times of India" dated the 24th January, 1968 to the effect that serious differences between the Lt. Governor of Goa and the State Government have held up the execution of two giant industrial projects worth Rs. 55 crores in the State;